

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 842 of 2020

1. Ashutosh Bishwas

2. Mrinmay Goldar.

.....

Petitioners

Vs.

The Union of India through CBI

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Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioners

: Mr. Md. Zaid Ahmed, Advocate

For the CBI

: Mrs. Nitu Sinha, Advocate

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Order No. 06

Dated 25<sup>th</sup> June, 2020

Mr. Md. Zaid Ahmed, learned counsel for the petitioners seeks permission to withdraw this application.

Mrs. Nitu Sinha, learned counsel for the CBI does not have any objection.

Permission is accorded.

This application is accordingly dismissed as withdrawn .

(RONGON MUKHOPADHYAY,J.)